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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A. No. 642 of 1996 In  
O.A. No. 619 of 1996  
New Delhi this the 12th day of September, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (A)

1. Jamil Ahmed Qureshi  
S/o Late Shri Abdul Wahid.
2. Shri Ikramuddin  
S/o Shri Kabool Khan.
3. Shri G.L. Gautam  
S/o Late Shri Phool Chand.
4. Shri Trilok Chand  
S/o Late Shri Bal Mukud.
5. Shri O.P. Tyagi  
S/o Shri Sadi Ram.
6. Shri Harpal Singh Dhaka  
S/o Shri Atar Singh.
7. Smt. Urmila Sachdeva  
D/o Shri Hira Nath Girdhar.
8. Suresh Chand  
S/o Banarsi Das.
9. Jagjeet Singh  
S/o Shri Daulat Singh.
10. Shri S.N. Sharma  
S/o Chanki Ram Sharma.
11. Shri Chandra Pal  
S/o Late Shri Ishvar Singh
12. Smt. Sarvanti Devi,  
D/o Late Shri Khemchand. ....Applicants

All are working as Lower Division Clerks at Ordnance Factory, Muradnagar, Ghaziabad.

By Advocate Dr. Sumant Bhardwaj.

VERSUS

1. Union of India through the Secretary,  
Defence Production,  
Ministry of Defence,  
South Block,  
New Delhi.
2. The Chairman,  
Ordnance Factory Board,  
6, Auckland Road, Calcutta.

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3. The General Manager,  
Ornance Factory,  
Muradnagar,  
Ghaziabād.
4. Krishan Vir Singh
5. Ravindra Kumar
6. S.P. Singh
7. Om Prakash Pal
8. Ramji Lal
9. Raj Bir Singh ..Respondents

Respondent Nos.4 to 9 are direct recruits and working as LDC at Ornance Factory, Muradnagar, Ghaziabad.

By Advocate Shri S.M. Arif.

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar, Member (A)

Heard the learned counsel for the parties.

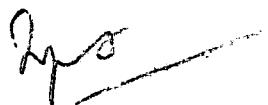
2. We find that the applicants had filed an O.A. No.2204 of 1994 earlier which was disposed of on 7.9.1995 by asking the respondents to dispose of the representation in accordance with law. This O.A. has been filed on the ground that the disposal of the representation was not in accordance with law. Now the learned counsel for the applicant states that there are some factual inaccuracies in regard to the mode of recruitment and status of the applicants.

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When he filed this O.A., he submitted that the applicants were under the impression that they belonged to the 'promotee quota' whereas in view of the amendment in the Recruitment Rules, which they have been able to obtain, they belong to the direct recruitment quota. Accordingly, he submits that substantial amendments have to be made in the O.A. and in view of this, he seeks liberty to file a fresh O.A. The learned counsel for the respondents, however, opposes this liberty being given. Taking into account the facts and circumstances of the case, and reserving the liberty, this O.A. is dismissed as withdrawn.

A Vedavalli

(DR. A. VEDAVALLI)  
MEMBER (J)



(K. MUTHUKUMAR)  
MEMBER (A)

Rakesh